

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES**

**LOK SABHA
STARRED QUESTION No. 253
TO BE ANSWERED ON 10.03.2026**

Digital Land Records

*253. Shri Suresh Kumar Shetkar:
Shri Vijayakumar Alias Vijay Vasanth:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether farmers and landowners are able to access land records online in the country, if so, the details thereof along with the accessibility measures adopted therefor;
- (b) whether banks and financial institutions have been integrated with digital land records to facilitate faster agricultural and property loans, if so, the details thereof including the benefits observed occurred therefrom;
- (c) whether the Government is aware that geo-referencing and precise boundary mapping technologies are being used to minimise boundary disputes, if so, the details thereof and progress achieved therein;
- (d) whether awareness programmes are being conducted to educate rural citizens regarding use of digital land records and unique land identification numbers, if so, the details thereof;
- (e) whether privacy and data protection safeguards have been incorporated while storing land ownership information digitally, if so, the details thereof; and
- (f) whether the Government has evaluated challenges faced by States in implementing the scheme, including legacy record issues and technical constraints, if so, the details thereof and corrective measures taken in this regard?

**ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI SHIVRAJ SINGH CHOUHAN)**

(a) to (f): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (f) of the Lok Sabha Starred Question No. 253 due for answer on 10.03.2026.

(a) Yes Sir. Government of India has been implementing a comprehensive programme for digitization/computerization of land records/registration process in the country by the name of Digital India Land Records Modernization Programme (DILRMP) with 100% financial assistance from Central Government since 2016-17. The objective of the programme is to develop a modern, comprehensive and transparent land record management system in States/UTs to inter-alia provide real-time information on land to citizens and enable sharing of information with various organizations/agencies. Since, Land and Land Revenue, including maintenance of land records is a Statesubject listed at Sl. No.18 & 45 of State List (List II) of the 7th Schedule of the Constitution wherein land revenue is governed by State specific Acts/Rules/Regulations, the land records data have been made available by the respective States/UTs on their portals.

As per Management Information System(MIS) of DILRMP, Record of Rights (RoRs) are available online for download by the citizens in 31 States/UTs. State/UT wise details of portals are attached at **Annexure-I**.

(b) Yes Sir. Though there is no separate component for integration of banks and financial institutions with land records under DILRMP, about 16 States viz. Telangana, Tamil Nadu, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Punjab, Sikkim, Tripura, Uttarakhand, Uttar Pradesh and West Bengal have provided access to banks to facilitate farmers in obtaining faster agricultural and property loans from bank. This online facility enables banks to check the veracity of the loan applications leading to faster loan approval. This linkage also helps farmers to check if any land is under mortgage facilitating informed decision making before buying land.

(c) Yes Sir. Digitization and Geo-referencing of Cadastral Maps is done as part of DILRMP programme in order to fix precise boundaries to minimize boundary disputes. As on date, 43 Crore land parcels (74%) out of 58 Crore land parcels have been geo-referenced. State/UT wise details are attached at **Annexure-II**.

(d) Yes Sir. States/UTs are provided funds under Training & Capacity Building, IEC and Evaluation Studies component of DILRMP to create awareness at the revenue village, gram panchayat, tehsil, district and State levels in different media and forums to highlight the success stories of the Programme through newspapers, radio, television, cinema slides, posters, video films, road shows, publications, literature, etc.

(e) The digitized online land records are updated and maintained by the respective States/UTs incorporating rolebased access, secure servers and data protection measures as per prescribed IT norms. Since, Land and Land Revenue, including maintenance of land records is a State subject, no land record data of the States/UTs is maintained centrally by the Ministry. The same are stored on the servers of respective State/UT.

(f) Yes Sir. The Department has conducted evaluation of DILRMP in all the States/UTs through independent Institutions/Organizations in the year 2024-25. The evaluation studies have found that basic digitization of land records has been largely achieved. Between 2021-22 and 2024-25, computerisation of agricultural land records rose from 91 to 97 per cent and digitisation of cadastral maps from 68 to 97 per cent

across the States/UTs except some North Eastern states. The challenge in digitization of land records in the North East States is community ownership of lands especially in schedule VI areas. The Department has initiated a study to find out challenges in digitization of land records in these areas. The Department has also engaged National Informatics Centre (NIC) for resolving the technical constraints faced by the States/UTs in implementation of DILRMP.

Under DILRMP, provisions are already there to digitise the legacy records of Revenue and Registration Departments. Further, the Department of Expenditure, Government of India has made provisions for incentivising the States/UTs for making their Registration legacy records online, searchable and available for download by the citizens under Special Assistance to States for Capital Investment (SASCI) during Financial Year 2024-25 and 2025-26.

Annexure-I

**Annexure-I referred in reply to part (a) of Lok Sabha Starred Question No. 253
for answer on 10.03.2026**

S. No.	State Name	State Website URL
1	ANDAMAN & NICOBAR ISLANDS	http://db.and.nic.in/ROR/view1/formf.aspx
2	ANDHRA PRADESH	https://meebhoomi.ap.gov.in/#
3	ARUNACHAL PRADESH	Nil
4	ASSAM	www.ilrms.assam.gov.in
5	BIHAR	https://biharbhumi.bihar.gov.in
6	CHANDIGARH	https://revenue.chd.gov.in
7	CHHATTISGARH	https://bhuiyan.cg.nic.in/
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	https://dnh.nlmp.in/avanika/
9	DELHI	https://dlrc.delhigovt.nic.in
10	GOA	https://dslr.goa.gov.in
11	GUJARAT	https://anyror.gujarat.gov.in/
12	HARYANA	https://jamabandi.nic.in/defaultpages/default
13	HIMACHAL PRADESH	https://ehimbhoomi.nic.in/
14	JAMMU & KASHMIR	https://landrecords.jk.gov.in
15	JHARKHAND	https://jharbhoomi.jharkhand.gov.in/
16	KARNATAKA	www.landrecords.karnataka.gov.in/service2
17	KERALA	www.revenue.kerala.gov.in
18	LADAKH	Nil
19	LAKSHADWEEP	https://land.utl.gov.in/Process/Login-Page
20	MADHYA PRADESH	https://mpbhulekh.gov.in
21	MAHARASHTRA	https://mahabhumi.gov.in/mahabhumulink
22	MANIPUR	https://louchapathap.nic.in
23	MEGHALAYA	Nil
24	MIZORAM	Nil
25	NAGALAND	NIL
26	ODISHA	http://bhulekh.ori.nic.in
27	PUDUCHERRY	www.nilamagal.py.gov.in
28	PUNJAB	https://jamabandi.punjab.gov.in
29	RAJASTHAN	https://apnakhata.rajasthan.gov.in/
30	SIKKIM	https://ilrms.sikkim.gov.in/
31	TAMIL NADU	https://eservices.tn.gov.in/eservicesnew/index.html
32	TELANGANA	https://bhubharati.telangana.gov.in/knowLandStatus
33	TRIPURA	www.jami.tripura.gov.in
34	UTTAR PRADESH	https://upbhulekh.gov.in
35	UTTARAKHAND	https://bhulekh.uk.gov.in
36	WEST BENGAL	https://banglarbhumi.gov.in/BanglarBhumi/Home.action

Annexure-II

Annexure-II referred in reply to part (c) of Lok Sabha Starred Question No 253
for answer on 10.03.2026

S.No.	State/ UT	No. of Land Parcels		
		Total	Geo-Referenced	
		No.	No.	%
1	ANDAMAN & NICOBAR ISLANDS	89,790	4,017	4.47
2	ANDHRA PRADESH	1,04,86,616	1,04,86,616	100.00
3	ARUNACHAL PRADESH	0	0	0.00
4	ASSAM	1,02,52,572	63,10,193	61.55
5	BIHAR	3,70,26,819	3,70,26,819	100.00
6	CHANDIGARH	31,677	31,677	100.00
7	CHHATTISGARH	1,84,54,938	1,50,53,839	81.57
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1,16,976	71,872	61.44
9	DELHI	6,768	0	0.00
10	GOA	7,56,189	7,56,189	100.00
11	GUJARAT	94,66,371	94,66,371	100.00
12	HARYANA	1,79,35,052	61,27,578	34.17
13	HIMACHAL PRADESH	1,39,62,315	1,19,19,995	85.37
14	JAMMU & KASHMIR	68,36,683	62,00,609	90.70
15	JHARKHAND	2,27,41,806	2,27,41,806	100.00
16	KARNATAKA	1,65,79,711	1,43,48,751	86.54
17	KERALA	3,19,20,288	53,53,973	16.77
18	LADAKH	3,78,721	69,450	18.34
19	LAKSHADWEEP	79,738	0	0.00
20	MADHYA PRADESH	4,73,03,908	4,05,57,758	85.74
21	MAHARASHTRA	1,40,78,965	1,40,08,945	99.50
22	MANIPUR	5,84,832	3,74,777	64.08
23	MEGHALAYA	0	0	0.00
24	MIZORAM	3,31,171	1,59,648	48.21
25	NAGALAND	0	0	0.00
26	ODISHA	5,99,42,568	7,07,593	1.18
27	PUDUCHERRY	1,75,695	0	0.00
28	PUNJAB	1,95,00,852	1,09,48,316	56.14
29	RAJASTHAN	4,55,89,524	4,53,00,391	99.37
30	SIKKIM	5,72,386	1,35,794	23.72
31	TAMIL NADU	5,61,32,005	5,61,32,005	100.00
32	TELANGANA	36,78,189	29,84,542	81.14
33	TRIPURA	33,14,252	33,14,252	100.00
34	UTTARAKHAND	2,83,83,895	2,83,81,458	99.99
35	UTTAR PRADESH	5,48,77,690	5,26,07,039	95.86
36	WEST BENGAL	4,99,84,268	2,95,89,198	59.20
	Grand Total	58,15,73,230	43,11,71,471	74.14
	Source: http://dilrmp.gov.in			